Disinvestment of Dredging Corporation of India

- *35. DR. K. V. P RAMCHANDRA RAO: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that the employees unions in Dredging Corporation of India are strongly objecting its disinvestment;
 - (b) if so, the details thereof;
- (c) why Government has decided to off-load its stake in Dredging Corporation of India even when it is having good brand value and market capitalization.
 - (d) whether the Corporation is running in losses; and
- (e) the details of income and expenditure of the corporation during last three years?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) and (b) Yes, Sir. The employees unions of DCI are objecting to the disinvestment of DCI. The objections have been interalia expressed by submission of representation to the Government, strikes and other forms of protests.

- (c) CCEA has 'in-principle' approved the strategic disinvestment of Dredging Corporation of India (DCI) based on the recommendations of the NITI Aayog:—
 - (i) As per approved procedure, NITI Aayog has been mandated to identify the CPSEs for strategic disinvestment. NITI Aayog in its report has stated that it has been guided by the basic economic principle that the Government should not continue to engage itself in manufacturing/ producing goods and services in sectors where the competitive markets have come of age, and that such entities would perform better in the private hands due to various factors e.g. technology upgradation and efficient management practices.
 - (ii) NITI Aayog has classified CPSEs into "high priority" and "low priority" based on (a) National Security (b) Sovereign function at arm's length, and (c) Market Imperfections and Public Purpose, for the purpose of strategic disinvestment. The CPSEs falling under "low priority" are presently covered for Strategic Disinvestment.
 - (d) No, Sir. The Corporation is not running in losses.
- (e) The income and expenditure of the corporation during the last three years and current year (upto September, 2017) are as under:—

| Financial of DCI | Financial Years | | | |
|------------------|-------------------------|-------------------------|-------------------------|---|
| | 2014-15 (₹ in crore) | 2015-16 (₹ in crore) | 2016-17 (₹ in crore) | 2017-18 (Upto September) (₹ in crore) |
| Income | 744 | 676 | 600 | 321 |
| Expenditure | 682 | 596 | 593 | 298 |
| Profit after tax | 62 | 80 | 7 | 23 |

Status of New AIIMS in various States

- *36. DR. VINAY P. SAHASRABUDDHE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) the total number of new All India Institute of Medical Sciences (AIIMS) institutions announced and opened after June, 2014, State-wise;
 - (b) how many of them have actually started functioning;
- (c) the total strength of students enrolled and qualified teachers recruited respectively, in these new institutions so far;
 - (d) the state of infrastructure made available to these institutions; and
- (e) the details of expenditure perstudent, per-year in these institutions during the initial years?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) and (b) 13 new AIIMS have been announced to be set up in various states of the country in various budget announcements of 2014-15, 2015-16 and 2017-18. Details of new AIIMS are given in the Statement-I (*See* below).

These 13 new AIIMS are in various stages of establishment and are not functional. It takes around 45-60 months for construction of AIIMS from the date of approval of Cabinet. Details of the activities undertaken for establishing AIIMS, present status and the timelines for operationalising the above new AIIMS are given in the Statement-II (*See* below).

(c) to (e) Do not arise.